

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

(IB)-541(PB)/2017

**IN THE MATTER OF:**

**M/s. Chirag Textiles**

.... **APPLICANT / PETITIONER**

**Vs**

**Abhi-Asmi International Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR**

**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**For the Respondent(s):-**

**Mr. Virendra Ganda, Senior Advocate with  
Mr. Raghav Sabharwal, Ms. Shelly Khanna,  
Advocates for Director of Respondent  
Company**

**Ms. Gurkamal Hora Arora, Advocate for  
Director of Respondent Company**

**ORDER**

The Company-respondent could not be represented as there is a dead lock between the two directors who holds 50% shareholding each. However, on behalf of the two directors' representation is available.

Let a copy of the petition be handed over to learned counsels for both the Directors.

Reply by both the Directors be filed before the adjourned date with a copy in advance to the learned Practicing Company secretary.

Another Company Petition with regard to oppression and mismanagement is also pending before this Tribunal for 31.01.2018.

Let the instant petition be also listed along with said Company Petition on the same date.

*Sd/-*

**(M. M. KUMAR)  
PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**